

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:186  
ANSWERED ON:03.03.2006  
DELIMITATION COMMISSION  
Ramadass Prof. M;Singh Shri Sugrib

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the present status of work completed by Delimitation Commission as on date in each State;
- (b) whether the process of delimitation of Lok Sabha and Assembly Constituencies is likely to be completed as per schedule;
- (c) if so, the details thereof;
- (d) whether the Government has recommended some suggestions and views of people`s representatives received from various quarters in this regard;
- (e) if so, the details of the suggestions made in this regard?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of the Lok Sabha Starred Question No.186 for answer on 3rd March, 2006.

(a), (b) and (c): The Delimitation Commission constituted under section 3 of the Delimitation Act, 2002 has completed the process of delimitation of Parliamentary and Assembly constituencies in respect of the States of Goa, Kerala, Tripura, Mizoram, Rajasthan and West Bengal and the Union territory of Pondicherry. The delimitation process in respect of the States of Chhattisgarh, Himachal Pradesh, Maharashtra, Orissa, Punjab, Sikkim and the National Capital Territory of Delhi is in advanced stage. In respect of the other States and Union territories the work of delimitation is in full swing except for the State of Manipur where the work of the delimitation has been stopped in pursuance of the Orders dated 14-12-2005 of the Gauhati High Court (Imphal Bench) in Writ Petition (PIL) No.16 of 2005. Further, a status report showing the present status of the ongoing work of delimitation by the Delimitation Commission is enclosed as Annexure.

(d) and (e): The Delimitation Commission is required to undertake the work of delimitation in accordance with the provisions of, and the guidelines contained in, the Delimitation Act, 2002. As such, there is no scope for the Government to recommend any suggestion in this regard to the Delimitation Commission.